

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH: JODHPUR.

O.A. No. 141/98

Date of Order: 2.6.1998

1. Poonam Chand s/o Shri Mangal Nath, working as Mason under the Deputy Chief Engineer (Const.), Northern Railway, Bikaner, resident of New Railway Colony, Block No. 237 /D, Lalgarh, Bikaner.
2. Laxman Ram s/o Shri Mangal Nath, working as Mason under the Deputy Chief Engineer (Const.), Northern Railway, Bikaner, resident of New Railway Colony, Block No. 237 /D, Lalgarh, Bikaner.

... Applicants

VERSUS

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Dy. Chief Engineer (Construction), Northern Railway, Bikaner.
3. Assistant Personnel Officer, Northern Railway, Bikaner.

... Respondents

Mr. Y.K. Sharma, Counsel for the applicants.

CORAM:

Hon'ble Mr. Gopal Singh, Administrative Member.

O R D E R

BY THE COURT

Applicants, Poonam Chand and Laxman Ram, has filed this application under Section 19 of the Administrative Tribunals Act, 1985,

Gopal Singh

(7)

praying for setting aside the impugned order dated 19.1.1998 (Annex. A/1) and also for regularisation of their services in the post of Manson in the grade 950-1500 (RPS).

2. I have heard the learned counsel for the applicants and perused the records. The counsel for the applicants has agreed to this matter being disposed of at the stage of admission.

3. The learned counsel of the applicants have submitted that the applicants have submitted a representation on 28.2.1998 to the Deputy Chief Personnel Officer (Construction), New Delhi, in regard to his regularisation on group 'C' posts. Respondent No. 2 vide Annexure A/1 have issued order for fixing the paper lien of the applicants on the post of Khalasi. It is also seen from the fixation statement Annexure A/4 that the pay of applicants were fixed on the post of Mason in the grade 260-400 w.e.f. 1.7.1986 and the applicants have been drawing their pay in the scale of 260-400 since then. The learned counsel for the applicants also submits that the applicants have already passed the trade test for the post of Mason.

4. In the circumstances of the case, I feel it proper to dispose of this application by issue of a direction to respondent No. 3 to consider the representation of the applicants submitted on 28.2.1998 as per rules and issue a speaking order within a period of three months from the ^{date of} issue of this order. In case the applicants feel aggrieved by the decision of the respondents, they would be at liberty to approach this Tribunal with a fresh O.A.

5. The O.A. is accordingly disposed of with no order as to costs.

Gopal Singh
(Gopal Singh)
Administrative Member

Aviator/